

(2022) 01 UK CK 0047

In the Uttarakhand High Court

Case No : Writ Petition (Crl.) No. 26 Of 2022, Compounding Application (IA/1 Of 2022)

Dhirendra Singh Chauhan

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 06-01-2022

Acts Referred:

Indian Penal Code, 1860 — Section 323, 420, 427, 504, 506
Constitution Of India, 1950 — Article 226

Citation : (2022) 01 UK CK 0047

Hon'ble Judges : R.C. Khulbe, J

Bench : Single Bench

Advocate : Yogesh Pacholia, A.K. Sah, Mohd. Azeem

Final Decision : Disposed Of

Judgement

R.C. Khulbe, J

1. By means of this writ petition, filed under Article 226 of the Constitution of India, petitioner seeks to quash the impugned FIR No. 0692 of 2021,

under Sections 323, 427, 504, 506 of IPC, registered at Police Station Ramnagar, District-Nainital.

2. The parties have filed the above-numbered compounding application to show that they have buried their differences and have settled their disputes

amicably. The parties are present before the Court today being duly identified by their respective counsels.

3. It is contended by learned counsel for the writ petitioner that the offence punishable under Sections 323, 427, 504, 506 of IPC 420 IPC are compoundable.

4. Accordingly, compounding application is allowed. The entire proceedings,

mentioned hereinabove, pending between the parties are hereby quashed qua the present petitioner only, on the basis of compromise arrived at between the parties.

5. Present writ petition is disposed of, as above.

6. Pending applications, if any, also stand disposed of accordingly.